

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

Dated the Thursday 21<sup>st</sup> day of February Two Thousand And Nineteen

**PRESENT:**  
**THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)**

O.A. 310/1762/2016

A. Deva Arockia Das,  
S/o. A. Anandaraj,  
Aged 32 years,  
No. 7/550, Annai Kamatchi Nagar,  
Malaipatti Road,  
Thottanuthu Post,  
Thindigal- 624 005. ....Applicant

(By Advocate: Mr. S. Ramaswamyrajarajan)

Versus

1. Union of India Rep. by  
The Chief Postmaster General,  
Tamil Nadu Circle,  
Chennai- 600 002;
  
2. The Senior Superintendent of RMS,  
'MA' Division,  
Madurai - 625 001. ....Respondents

(By Advocate: Mr. G. Dhamodaran)

**ORAL ORDER**

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Applicant has filed this OA seeking the following relief:-

“to quash the impugned order No. B2/CLR/DLGS dated 18.10.2016 passed by the 2<sup>nd</sup> respondent and to direct the respondents to confer Temporary Status on the applicant with effect from 01.02.2003 and to give consequential benefits such as arrears of allowance, bonus etc and later on to regularize him into Group D cadre or MTS cadre.”

2. Learned counsel for the applicant seeks to rely on the order passed by this Tribunal in O.A. No. 1763/2016 dated 22.01.2019 in a similar case and submits that the applicant would be satisfied if a similar order is passed in this case too.

3. Learned counsel for the respondents has no objection to the above prayer.

4. Keeping in view the above, this OA is disposed of with liberty to the applicant to produce evidence that more recently, Courts have directed regularization of casual labourers not sponsored through employment exchange or appointed long after the cut off date. In the event of any representation being made by the applicant within a reasonable time along with supporting judicial precedents where similarly placed persons may have been granted the benefit of temporary status, the respondents may consider the matter appropriately and pass a reasoned and speaking order thereupon within a period of four months thereafter. No costs.

(R. RAMANUJAM)  
MEMBER (A)